

S U P R E M E C O U R T O F I N D I A

R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (C)
22304-22306/2015

No(s).

(Arising out of impugned final judgment and order dated 19/05/2015
in LPA No. 745/2014, LPA No. 1306/2014 & LPA No. 766/2014 passed by
the High Court Of Patna)

CHANDRA GUPTA KUMAR AND ORS. ETC. ETC.

Petitioner(s)

VERSUS

STATE OF BIHAR AND ORS. ETC. ETC.

Respondent(s)

(with appln. (s) for exemption from filing O.T. and permission to
file lengthy list of dates and permission to place addl. documents
on record and interim relief and office report)

WITH

SLP (C) NO. 22947-22949/2015

(With application for exemption from filing OT and permission to
file lengthy list of dates and permission to file additional
documents and interim relief and office report)

Date : 14/08/2015

These petitions were called on for hearing
today.

CORAM :

HON'BLE MR. JUSTICE MADAN B. LOKUR

HON'BLE MR. JUSTICE S.A. BOBDE

For Petitioner(s)

Mr. Dhruv Mehta, Sr. Adv.

22304-22306/2015

Mr. Anurag Pandey, Adv.

22947-22949/2015

Ms. Reena Pandey, Adv.

For Respondent(s)

Ms. Pragya Baghel, Adv.

UPON hearing the counsel the Court made the following

O R D E R

SLP (C) Nos. 22304-22306/2015 & 22947-22949/2015

Exemption from filing OT is allowed.

Issue notice.

The private respondents may be served through the State.

Signature Not Verified

Status quo as it exists today is maintained.

Digitally signed by

Meenakshi Kohli

Date: 2015.08.14

11:54:11 IST

Reason:

(Meenakshi Kohli)

COURT MASTER

(Jaswinder Kaur)

COURT MASTER